

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III (SPECIAL BENCH)

Item No.-115
IB-93(ND)/2020

IN THE MATTER OF:

M/s Intec Capital Ltd.

Vs.

M/s Suvidha Infracon Pvt Ltd.

....FINANCIAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 7 IBC code 2016

Order delivered on 22.12.2020

CORAM:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the Applicant/FC :
For the Respondent/CD : Mr. Rajesh Ranjan, Mr. Anoop Dawar, Advocates
For the Intervener :

ORDER

Ld. Counsel for the Respondents states that reply has been filed in June, 2020 and copy served to the other side. However, it is seen that reply has not come in the Court file. Rejoinder has come in the record of the Court.

List the matter for further consideration before the Regular Bench on 16.2.2021.


(DR. DEEPTI MUKESH)
MEMBER (J)

Surjit